

MR. SPEAKER : Tomorrow there might be something against you.

(Interruptions)**

MR. SPEAKER : You have to give me in writing.

(Interruptions)**

MR. SPEAKER : All right you go on doing whatever you like.

(Interruptions)**

(At this stage, Shri Anil Datta left the House)

PAPERS LAID ON THE TABLE

12.08 hrs.

[English]

Brahmaputra Board (Association of any person or organisation or its representative to assist or advise the Board) Regulations, 1986

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : I beg to lay on the Table a copy of the Brahmaputra Board (Association of any person or organisation or its representative to assist or advise the Board) Regulations, 1986 (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 12th April, 1986 under section 30 of the Brahmaputra Board Act, 1980.

[Placed in library. See No. LT 2777/86]

International Airports Authority of India (Annual statement of Accounts) Amendment Rules, 1985

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : I beg to lay on the Table a copy of the International Airports Authority of India (Annual Statement of Accounts) Amendment Rules, 1985 (Hindi and English versions) published in

Notification No. G.S.R. 942(E) in Gazette of India dated the 27th December, 1985 together with an explanatory note, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.

[Placed in library. See No. LT 2778/86]

Report of the Reserve Bank of India on Loans given by banks in the Reliance Industries Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Reserve Bank of India on Loans given by banks to the Reliance Industries Limited.

[Placed in library. See No. LT 2779/86]

Notification under Section 41 of the Pondicherry University Act 1985. Annual Accounts of the North Eastern Hill University, 1983-84, Annual Report and Review on the working of the University Grants Commission for the Year 1984-85 Annual Accounts of the Aligarh Muslim University for the Year 1984-85. Annual Reports and Reviews on the working of the University of Nyderabad and Viva-Bharati, Santiniketan for the Year 1984-85

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI) : I beg to lay on the Table—

- (1) A copy of Notification No. PCU/A. Esst./25/85 (Hindi and English versions) published in Gazette of India dated the 7th February, 1986 regarding additions and substitution to Statute 1(4) of the Pondicherry University Act, 1985, under sub-section (2) of section 41 of the said act.

[Placed in library. See No. LT 2780/86]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1983-84

together with Audit Report thereon.

[Placed in library. See No. LT 2781/86]

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in library. See No. LT 2781/86]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1984-85 under section 18 of the University Grants Commission Act, 1956.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1984-85 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1984-85.

- (5) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in library. See No. LT 2782/86]

- (6) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh for the year 1984-85 together with Audit Report thereon.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in library. See No. LT 2783/86]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1984-85.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, for the year 1984-85.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in library. See No. LT 2784/86]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1984-85.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1984-85.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in library. See No. LT 2785/86]

Annual Report, Annual Account and Review on the working of the Delhi Transport Corporation for the Year 1984-85

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1984-85 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1984-85.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1984-85 together with Audit Report thereon, under sub-section 33 of the Road Transport Corporations Act, 1950.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1984-85.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library. Sec. No. LT 2786/86]

Annual Reports and Reviews on the working of the Central Research Institute for Yoga and Central Council for Research in Yoga and Naturopathy, New Delhi for the Year 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1984-85.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in library. Sec. No. LT 2787/86]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1984-85.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in library. See No. LT 2788/86]

Statements showing action taken on various assurances, promises and undertakings given by the Ministers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- (1) Statement No. XV—
(Fourteenth Session, Seventh
1984) Lok Sabha

[Placed in library. Sec.
No. LT 2789/86]

- (2) Statement No. XII—
(Fifteenth Session. 1984)

[Placed in library. Sec.
No. LT 2790/86]

- (3) Statement No. IX—
(First Session, 1985)

[Placed in library. See.
No. LT 2791/86]

- (4) Statement No. IX — Eighth
(Second Session, 1985) Lok Sabha

[Placed in library. See.
No. LT 2792/86]

- (5) Statement No. VI—
(Third Session, 1985)

[Placed in library. See.
No. LT 2793, 86]

- (6) Statement No. V —
Fourth Session, 1985)

[Placed in library. See.
No. LT 2794/86]

- (7) Statement No. II—
(Fifth Session, 1986)

[Placed in library. See.
No. LT 2795/86]

12.09 hrs.

MESSAGE FROM RAJYA SHABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha : —

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Amendment) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 23rd July, 1986.

THE MERCHANT SHIPPING (AMENDMENT) BILL 1986.

[English]

SECRETARY GENERAL : I lay on the Table the Merchant Shipping (Amendment)

Bill, 1986, as passed by Rajya Sabha.

SHRI BASUDEB ACHARIA : I want to raise a very serious matter.

MR. SPEAKER : Your friends do not allow you anything.

(Interruptions)**

MR. SPEAKER: No names; not allowed. Nothing goes on record.

SHRI BASUDEB ACHARIA : Why ?

MR. SPEAKER : Because you are out of order. You have got no point of order and you are disallowed.

SHRI BASUDEB ACHARIA : Why, Sir?

MR. SPEAKER : Because you are out. There is no valid ground for you.

(Interruptions)

MR. SPEAKER : Mr. Saifuddin, I have great regards for you. But the way you do it, it is very improper.

SHRI SAIFUDDIN CHOWDHARY : I also have great regards for you.

MR. SPEAKER : Then why do you not talk it over? Why do you spoil the time of the House unnecessarily? I can take anything according to procedure. I have not barred anything. But if you shout like that, it will not make any sense.

SHRI SAIFUDDIN CHOWDHARY : We have given notice.

MR. SPEAKER : You have given me notice. That I have rejected. I do not allow that. You can come under other motions. There are other via media. You can come and discuss. So simple it is.

Why do you have to do all this? There is no problem. Even the Government can be allowed, you can be allowed. You have unnecessarily wasted ten minutes without any basis....

(Interruptions)

**Not recorded.